

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3516/2019

[Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court of Judicature at Allahabad]

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 212312/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 80635/2018 - CONDONATION OF DELAY IN REILING / CURING THE
DEFECTS; IA No. 80632/2018 - EXEMPTION FROM FILING O.T.; IA No.
80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON; IA No.
80636/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES; IA No. 80633/2018 - PERMISSION TO FILE LENGTHY
LIST OF DATES; IA No. 169036/2024 - SEEKING LEAVE TO FILE WRITTEN
ARGUMENTS)

Date : 02-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter before the Bench presided over by Hon'ble Mr.
Justice B.R. Gavai.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)